

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1374 OF 2004
ALLAHABAD THIS THE 22ND DAY OF NOVEMBER, 2004

HON'BLE MRS. MEERA CHHIBBER, J.M.
HON'BLE MRS. ROLI SRIVASTAVA, A.M.

Krishna Chandra Srivastava (K.C. Srivastava)
S/o Late Harihar Prasad Srivastava
R/o 23, Shivpur Shahbajganj, Gorakhpur.

. Applicant

(By Advocate Shri R.K. Dubey)

Versus

1. Union of India,
through its General Manager,
N.E. Railway, Gorakhpur.
2. General Manager (Personnel),
N.E. Railway, Gorakhpur.
3. Director of Medical, Lalit naran Mishra,
Railway Hospital, N.E. Railway,
Gorakhpur.
4. Chief Personnel Officer (Administration),
N.E. Railway, Gorakhpur.

. Respondents

(By Advocate Shri K.P. Singh)

O R D E R

HON'BLE MRS. MEERA CHHIBBER, MEMBER-J

By this O.A. applicant has sought a direction to ~~the~~ respondent no.1 to decide the representation/legal notice dated 24.2.2004 in view of the "Assured Career Progression Scheme for Railway Servant" introduced by the Railway Board by its letter dated



01.10.1999 and 11.5.2000.

2. It is submitted by the applicant that he was appointed as Health Inspector Grade-III in the pay scale of Rs,130-212/- and in the entire service of 36⁸ years he was given only one promotion, Even though as per the Assured Career Progression Scheme an employee was entitled to get at least two promotions, therefore, being aggrieved he gave his representation on 10.08.2001 followed by 27.02.2002 claiming the benefit of ACP Scheme but till date neither he ^{been B} was given the benefit of ACP Scheme nor any reply was given to him. He retired from service on 31.08.2003.

3. Counsel for the respondents stated that he would have no objection if applicant's representation is directed to be disposed off. Accordingly, this O.A. is disposed off at the admission stage itself without going into the merits of the case by giving direction to the respondent no.2 to consider the representation of applicant and disposed off the same by passing a reasoned and detailed order within a period of three months from the date of receipt of a copy of this order under intimation to the applicant.

4. With the above direction, this O.A. is disposed off with no order as to costs.



Member-A



Member-J

/ns/